

(ख) ये शिक्षायते हमारे पर्यटन कार्यालय तथा राज्य सरकारों के पर्यटन कार्यालयों के पास जांच करने तथा तुरत कार्रवाही के लिए भेज दी जाती है। जहां कहीं आवश्यक होता है शिक्षण भारत सरकार के विदेशी मुद्रा प्रवर्तन निदेशक, भारतीय रिजर्व बैंक, वित्त मंत्रालय के राजस्व एवं बीमा विभाग, परिवहन अधिकारियों और अन्य सरकारी तथा गैर-सरकारी प्राधिकारियों का भेजा जाता है। बहुत से मामलों में इन पर्यटकों को शिक्षायतां को दूर कर दिया गया है।

Decision of Ministry of Finance regarding proposal of revision of Pay scales of Employees of Dandakarnaya Project

9884 SHRI ANADI CHARAN DAS: Will the Minister of FINANCE be pleased to state

(a) whether the proposal of the Department of Rehabilitation to revise the pay scales of various categories of technical employees of Dandakarnaya Project is lying in His Ministry for final decision; and

(b) if so, at what stage and when the decision is likely to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) a) हाँ (b) The proposal is under consideration in the Ministry and every effort is being made for the early notification of the revised scales in the Gazette of India Extraordinary

Indian participation in Foreign Companies engaged in Export

9885. SHRI SHASHI BHUSHAN: SHRI MADHU LIMAYE:

Will the Minister of FINANCE be pleased to state to what extent, according to the guidelines issued under the Foreign Exchange Regulation Act, Indian shareholding shall be required for the foreign companies, operating in India, exporting more than 50 per cent but less than 100 per cent of their production?

THE MINISTER OF FINANCE (SHRI YASHWANTRAO CHAVAN)

According to the guidelines for the administration of Section 29 of Foreign Exchange Regulation Act, 1973, in the case of companies having exports ranging between 60 per cent and less than 100 per cent of their total production, Indian participation will be as under:—

(i) The branches of foreign companies will be required to convert themselves, within a specified period, into Indian companies with Indian participation being not less than 26 per cent of equity of the company

(ii) Indian companies having more than 74 per cent foreign shareholding will be required to increase, within a specified period, Indian participation to not less than 26 per cent of the equity of the company.

Companies, having exports of more than 50 per cent but less than 60 per cent of their production, will be required to have Indian participation as under —

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| (a) Companies engaged in the production of items specified in Appendix I of the Industrial Licensing Policy, 1973 or in tea plantations or in activities which need sophisticated technology | From 26% to 60%. |
| (b) Other | 60%. |

Fall in Foreign Investment

9886 SHRI CHANDRA SHEKHAR SINGH: SHRIMATI SAVITRI SHYAM:

Will the Minister of FINANCE be pleased to state:

(a) whether there has been a big fall in foreign investment in India from Rs 126 million in 1971-72 to Rs. 9 million in the first six months of 1972-73;

(b) if so, the reasons therefor;

(c) whether the foreign investment was of the order of Rs. 145 million in 1970-71; and